

Shree Sai Smelters India LimitedList of Stakeholders under Regulation 31 of IBBI (Liquidation Process) Regulations, 2016.

Category: List of Operational Creditors (Government Dues)

Date of Commencement of Liquidation: 25-01-2024; List of Stakeholders is Pursuant to claims received and updated as on 04-06-2024

(Amount in ₹)

S.No	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% of voting share in SCC, if applicable					
1	Central Goods & Services Tax, Shillong	Central & State Government	23-02-2024	8,16,04,918.00	5,36,19,373.65	Unsecured	-	-	No	11.61%	1,79,29,674.00	-	1,00,55,869.59	-	The contingent amount pertains to the excess ITC availed and non-payment of reverse charge liability, which can't be verified due to lack of information.
2	Employees Provident Fund Organisation	Central Government	28-02-2024	2,28,654.00	2,28,654.00	Unsecured	-	-	No	0.05%	-	-	-	-	
3	Employees State Insurance Corporation	Central Government	04-03-2024	16,03,844.00	11,42,865.50	Unsecured	-	-	No	0.25%	-	-	4,60,978.50	-	
4	Income Tax, Circle Shillong	Central Government	23-03-2024	2,16,34,245.00	1,39,36,081.61	Unsecured	-	-	No	3.02%	-	-	76,98,163.39	-	
	TOTAL			10,50,71,661.00	6,89,26,974.76	-	-	-	-	14.92%	1,79,29,674.00	-	1,82,15,011.48	-	